NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.282/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

> SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

NAME OF THE PARTIES: Sukrohi International Ltd.

V/s.

Naya Rajpur Electronics Manufacturing Cluster Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, 244,246 of the Companies Act, 2013.

S. No. 1	NAME	DESIGNATION	SIGNATURE
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	EZY Lows	Adv Joy Petitioned	Ann
C.P. No. 282/241,242,244,246/NCLT/MB/MAH/2017			

- 1. The Learned Representatives of both the sides are present.
- Heard both the sides on the question of Interim Relief as prayed for in sub-para (b) of Para 10.
- Objecting the Interim Relief the Respondent has filed Reply. The Petitioner is seeking time to file Rejoinder in respect of Interim Reply. Granted. To be filed on or before 13th September 2017. To be circulated to the other side in advance.
- Until the next date of hearing the status quo of the Directors Composition and Shareholding Composition shall not be disturbed.

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- The Respondent is also required to file a Reply against the main Petition. The same can be filed on or before 15th September 2017 with a copy to the other side.
- Adjourned to 20th September 2017. The status quo Order shall continue till the next date of hearing.

Sd/-Bhaskara/Pantula Mohan Member (Judicial) 17.08.2017. Sd/-M.K. Shrawat Member (Judicial)